

NITEM NO.46 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 12200/2016

SHRI KRISHNA SINGH AND ANR

Appellant(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(with appln. (s) for impleadment and office report)

Date : 13/04/2017 This appeal was called on for hearing today.

For Appellant(s) Mr.Govind Jee,Adv.

Mr. Ramesh K Mishra,Adv.

For Respondent(s) Mr. Manoj R. Sinha,Adv.

Mr.Rameshwar Prasad Goyal,Adv.

Mr. T. V. George,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld. Counsel for the respondent No.2 has failed to file the counter affidavit within the period stipulated under the rules. Service of notice is complete on the other respondents but no one has entered appearance on their behalf.

Ld.Counsel for the appellants and Ld.Counsel for the Respondent No.2 shall file the statement of case within the statutory period. After expiry of statutory period, list the matter before the Hon'ble Court, as per rules.

(M V RAMESH)

Registrar

MG